

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 332 of 2015**  
**In**  
**DFR No.1577 of 2015**

**Dated: 16 November, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Lanco Power Limited** .....Appellant(s)  
**Versus**  
**Rajasthan Electricity Supply Co. Ltd & Ors** .... Respondent(s)

Counsel for the Appellant (s) : Mr. Akhil Sibal  
Mr. Deepak Khurana

Counsel for the Respondent (s) : Mr. R.K. Mehta,  
Mr. Abhishek Upadhyay &  
Ms. Himanshi Andley for R-1  
Mr. Pradeep Kumar Misra,  
Mr. Manoj Kumar Sharma for  
R3-R5  
Mr. Ravi Kishore &  
Mr. Prashant Mathur for R-8.

**ORDER**

Mr. R.K. Mehta, learned counsel appearing for the State Commission prays for and is granted two weeks' time to file reply. Learned counsel appearing for the respondent nos. 3-5/discoms also prays for and is granted two weeks' time to file reply and rejoinder, if any, may be filed by the appellant within one week thereafter.

At this stage, it is pointed out by learned counsel for the appellant that the present Appeal has been filed against the State Commission's order holding maintainability of the petition. The same State

Commission vide subsequent order has recently decided the same point against which Appeal No. 191 of 2015 is pending before this Bench which is fixed for hearing on **7<sup>th</sup> December, 2015.**

List this I.A. 332 of 2015 in DFR No. 1577 of 2015 alongwith Appeal No.191 of 2015 on **7<sup>th</sup> December, 2015.**

**(T. Munikrishnaiah)**  
**Technical Member**  
hcj/rkt

**(Justice Surendra Kumar)**  
**Judicial Member**